

1	2	3	4	5	6
7.	Haryana	1225.45	1195.38	1369.22	1624.752
8.	Himachal Pradesh	489.73	388.12	547.18	403.464
9.	Jammu & Kashmir	995.14	1199.75	1111.89	974.624
10.	Karnataka	9332.27	8873.18	10427.12	10353.992
11.	Kerala	3395.33	3286.60	3793.66	3734.12
12.	Madhya Pradesh	17611.61	15453.15	19677.78	18977.152
13.	Maharashtra	15150.04	14338.51	16927.42	16816.088
14.	Manipur	182.82	129.92	204.27	248.52
15.	Meghalaya	213.92	106.95	239.02	159.584
16.	Mizoram	90.12	84.21	100.69	102.872
17.	Nagaland	229.31	210.66	256.21	243.128
18.	Orissa	11274.49	10709.94	12597.20	13421.32
19.	Punjab	871.51	809.26	973.75	892.792
20.	Rajasthan	7317.12	7231.81	8175.55	8351.864
21.	Sikkim	83.49	81.37	93.28	96.784
22.	Tamil Nadu	12563.97	12088.51	14037.96	14564.384
23.	Tripura	237.46	237.45	265.32	476.352
24.	Uttar Pradesh	33867.93	32442.69	37841.25	35894.152
25.	West Bengal	12455.47	9564.86	13916.74	9066.992
26.	A & N Islands	84.41	42.21	94.31	50.7
27.	D & N Haveli	45.81	44.57	51.18	50.22
28.	Daman & Diu	26.99	26.99	30.16	16.21
29.	Lakshadweep	42.32	21.16	47.28	25.41
30.	Pondicherry	82.64	64.68	92.34	74.37
Total		179000.00	163909.98	200000.00	194106.73

[English]

Malhotra Panel Report

*431. SHRIMATI JAYANTI PATNAIK :
SHRI SADASHIV RAO MANDLIK :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Malhotra Panel has submitted its report;

(b) if so, the salient features thereof;

(c) the details of the recommendations accepted by the Government; and

(d) the strategy adopted by the Government to cope with the sanctions imposed on the foreign grants to the Housing Sector ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (c) Yes, Sir. Part-I of the Report of the Committee regarding residential properties has been received. The main recommendations are given in the enclosed statement. The recommendations involving amendments to the Master Plan have been

examined and the proposed amendments with some modifications have been notified calling for objections/suggestions. After the same are scrutinised, the final decision of the Government will be notified. Thereafter the necessary amendments to the Building Bye-laws will also be carried out.

(d) From the present assessment, there is likely to be no impact of sanctions or the flow of external assistance to projects in the Housing Sector. All on-going projects will continue to be financed.

Statement

The Salient Features of the Recommendations made in the Malhotra Committee Report

Sl. No.	Malhotra Committee's Recommendation
1	2
1.	Permissible Ground Coverage and FAR : The permissible ground coverage & FAR has been recommended for increase by the Committee.
2.	Basement : Basement if constructed shall be allowed for house-hold storage and services as equivalent to the ground floor coverage without counting the same towards FAR.
3.	Permissible use of basement : The Committee has recommended that professional consultancy services may be allowed in the basement.
4.	Toilet Block in the Basement : It has been recommended that toilet block be allowed in the basement subject to the condition that appropriate disposal arrangement of the effluent from the toilet is ensured.
5.	Group Housing Schemes : The Committee has recommended :
	(a) that permitted FAR may be increased from 133 to 167 for the future, so as to provide for one additional floor;
	(b) that minimum streets in front of the Group Housing should be 18 mtrs. instead of 20 mtrs.;
	(c) it has been recommended that in case Group Housing have more than one block, one canopy per block on the ground floor not exceeding 4.5 mtrs. in length and 2.4 mtrs. in width may be allowed;
	(d) that balcony/balconies at roof level with width of 1.2 mtrs. each and an area not exceeding 3.5 sq. mtrs. per bed room but not exceeding 3 in number per flat may be allowed;

1	2
	(e) that a balcony having entrance from the toilet/bath room and the width as 1.2 mtrs. may be allowed for drying the cloths;
	(f) that additional space may be allowed to cater to the community needs etc. like recreational, hall, clubs, etc.
6.	Changes in old constructions in walled city : Internal changes in old constructions (existing prior to formation of corporation) in the walled city may be permitted subject to maintaining the same height, use, coverage and outer walls.
7.	Sunshades : Projections/sun-shades (not more than 0.45 mtr. wide) may be permitted on public roads over windows above ground floor.
8.	Farm Houses : Minimum area of farm houses may be reduced from 2.5 acres to 1 acre and permissible coverage and FAR be increased to 5% and 10% respectively of the farm land which includes services. Area of dwelling units should not exceed 300 sq.m. Out of FAR of 10, 6 may be allowed for DUS and 4 for services : maximum permissible height may be 8 mtrs.
9.	Use of residential Buildings for imparting professional consultancy services : 25% of FAR or 50 sq.m. whichever is less may be used for non-residential non-nuisance activity for rendering services based on professional consultancy in residential plots flats.
10.	Portion of plot affected by ROW : For plots affected under ROW, land may be taken as free of cost at the time of sanction of building plans and benefit of coverage and FAR given on the gross area of the plot.
11.	Area of mummy : A mummy over staircase on top floor may be permitted outside the FAR.
12.	Toilet in terrace : Toilet in terrace having 2.2 mt. height may be permitted.

Defence Co-operation with USA

*432. DR. ASIM BALA :
DR. T. SUBBARAMI REDDY :

Will the Minister of DEFENCE be pleased to state :

(a) whether India and the United States have decided to hold fresh talks on Defence Co-operation in view of the slow progress of this programme in the past;